

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PANOLI PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Panoli Products Private Limited
2. Date of incorporation of corporate debtor	15-10-1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi (ROC, Delhi)
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24114DL1998PTC096700
5. Address of the registered office and principal office (if any) of corporate debtor	M-3, 1 st Floor, Hauz Khas Enclave, New Delhi - 110016
6. Insolvency commencement date in respect of corporate debtor	11 th April, 2022 (Copy of order made available to the IRP on 11.04.2022)
7. Estimated date of closure of insolvency resolution process	07 th October, 2022(Being 180 days from the Insolvency commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	VIKRAM SHARMA IBBI/IPA-001/IP-P02533/2021-2022/13876
9. Address and e-mail of the interim resolution professional, as registered with the Board	4A/54, Old Rajinder Nagar, New Delhi-110060 E mail: ipvikramsharma@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	4A/54, Old Rajinder Nagar, New Delhi-110060 E mail: cirp.panoliprducts@gmail.com
11. Last date for submission of claims	25 th April, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Vikram Sharma, 4A/54, Old Rajinder Nagar, New Delhi-110060



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Panoli Products Private Limited on 11th April 2022.

The creditors of M/s Panoli Products Private Limited are hereby called upon to submit their claims with proof on or before 25th April, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



(VIKRAM SHARMA)

Interim Resolution Professional of PANOLI PRODUCTS PRIVATE LIMITED

Registration No.: IBBI/PA-001/IP-P02533/2021-2022/13876

Date: 15.04.2022

Place: New Delhi